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GOVERNMENT OF MANIPUR

SECRETARIAT: CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT

NOTIFICATION

Imphal, the 21st March, 2011

No.31/5/2002-W&M/Pt: Whereas the draft Manipur Legal Metrology (Enforcement) Rules, 2011 was notified and published in the Manipur Gazette Extra Ordinary No.474 dated 15/1/2011 as required under sub-section (4) of section 53 of the Legal Metrology Act, 2009 (No.1 of 2010) inviting suggestions/objections from the interested persons to said draft Rules within 15 (fifteen) days from the date of publication of the said draft Rules in the official Gazette.

And, whereas, no suggestions/objections have been received within the stipulated period.

Now, therefore, in exercise of the powers conferred by section 53 of the Legal Metrology Act, 2009, the State Government hereby makes the following Rules, namely:-

THE MANIPUR LEGAL METROLOGY (ENFORCEMENT) RULES, 2011

Short title and commencement-(1)These rules may be called the Manipur Legal 1. Metrology (Enforcement) Rules, 2011.

(2) They extend to the whole of Manipur.

- (3) They shall come into force on the 1st day of April, 2011.
- Definitions In these rules, unless the context otherwise requires -2. (a)"Act" means the Legal Metrology Act, 2009.
 - (b)"Reference Standards Laboratory" means a laboratory set up by the Central Government under the Act, where Reference Standards, Secondary Standards and Working Standards

(c) "Schedule" means a schedule appended to these rules:

- (d)Words and expressions used in these rules and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.
- Reference Standards The Reference Standards shall be kept at such place, in such 3. manner and in such custody as prescribed under the Legal Metrology (National Standards)
- Secondary Standards (1) Every secondary Standards shall be verified at any of the 4. Reference Standards Laboratories, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the Standards established by or under that Act, be stamped by Reference Standard Laboratory or a certificate of verification will be issued by that laboratory. (2) The Secondary Standards shall be kept at such place, and in such custody as the

controller may direct.

Working Standards – (1) Every Working Standard shall be verified either at any of the Reference Standards laboratories or at any of the Secondary Standards Laboratories 5. maintained by the State Government, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the Standards established by or under the Act, be stamped or certificate of verification will be issued by that laboratory as the case may be.
(2) The Working Standards shall be kept in the custody of legal metrology officer.

- Secondary Standard balances (1)A set of Secondary standard balances shall 6. be maintained at every place where Secondary Standard Weights are kept.
 - (2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.
 - (3) Every Secondary Standard balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualities prescribed under the Act, by the Reference Standards Laboratory or by the Controller or such other officer as may be authorized by the Controller in this behalf.
- Working Standard Balances: (1)A set of Working Standard balances shall be 7. maintained at every place where Working Standard Weights are kept.

(2) The number, types and specifications of such balances shall be such as may be

prescribed under the Legal Metrology (General) Rules, 2011.

(3) Every working Standard balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualities prescribed under the Legal Metrology (General) Rules, 2011, by the Reference Standard Laboratory or at any of the place where working Standards are maintained by the State Government.

Physical characteristics, configuration, constructional details of Weights 8.

Measures - Every Weight or measure used or intended to be used in any transaction or for protection shall conform as regards physical characteristic, configuration, constructional details, materials, performance, tolerances and such other details, to the specifications prescribed under the Act or the Legal Metrology (General) Rules, 2011.

Use of Bullion Weights, Carat Weights etc. - (1) No Weight other than a 9. Bullion Weight as specified in General Rule, 2011 shall be used in any transaction or protection in bullion including precious metals, pearls, ornaments or other articles made of gold or silver.

(2) No weight other than a carat weight shall be used in any transaction or protection in precious stones.

- (3) Only beam scale of class A or class B category or a non automatic weighing instrument of high accuracy class (class II) or special accuracy class (class I) shall be used in any transaction or protection referred to in sub-rules (1) and (2).
- Use of weights only or measures only or number only in certain cases. --10. Except in the cases of commodities specified in Schedule I, the declaration of quantity in every transaction, dealing or contract, or for protection shall be terms of the unit of -
 - (a) weight, if the commodity is solid, semi-solid, viscous or a mixture of solid and liquid;
 - (b) length, if the commodity is sold by linear measure;

(c) area, if the commodity is sold by area measure;

(d) volume, if the commodity is liquid or is sold by cubic measure; or

(e) number, if the commodity is sold by number.

11. Licencing of manufacturer, repairer and dealer of Weights and Measures —
(1) Every manufacturer or repairer of, or dealer in, weight or measure shall make
an application for the issue of a licence to the Controller legal metrology or such
other officer as may be authorized by him in this behalf, in the appropriate form set

out in Schedule II-A.

Provided that no licence to repair shall be required by a manufacturer to repair weight or measure manufactured by him and used in a state other than the state of manufacture of the same, but the manufacturer has to inform in advance the concerned legal metrology officer about the repairing.

Provided further that a person who bonafide repairs any weight or measure

owned or processed by him shall not require a repairer licence.

(2) Every manufacturer or repairer of, or dealer in weight or measure shall make an application for the renewal of a licence within thirty days before the expiry of validity of the licence to the Controller legal metrology or such other officer as may be authorized by him in this behalf, in the appropriate form set out in Schedule II-B.

- (3) Every licence issued to a manufacturer, repairer or dealer shall be in the appropriate form set out in Schedule III.
- (4) Every licence issued to a manufacturer, repairer, or dealer shall be valid for a minimum period of one calendar year and may be renewed for a period of one to five years ,by the Controller or such other officer as may be authorized by him in this behalf on payment of per year fee as specified in the Schedule IV.
- (5) The fee payable for the alteration of a licence or for the issue of a duplicate iicence shall be one half of the licence fee as specified in Schedule IV.

Provided that an additional fee at full the rates specified in Schedule IV shall be payable by the applicant if he is permitted by the Controller to make an application for the renewal of a licence within a period of three months from the date of expiry of the licence.

- (6) The Controller or such other officer as may be authorized by him in this behalf shall maintain a register of licenced manufacturers, dealers and repairers in the form set out in Schedule V.
- (7) Every manufacturer / repairer / dealer licenced under the Act and these rules shall maintain such workshop / equipments / tools/ registers etc. as the case may be, as per the terms and conditions of the licence.
- (8). Every repairer licenced under the Act and these rules shall furnish a security deposit for each licence to the State Government as specified in schedule Schedule VI.
- (9) Every licence issued or renewed under this Act shall be displayed in a conspicuous place in the premises where the licencee carries on business.
- (10) A licence issued or renewed under this Act shall not be salable nor transferable.

12. Suspension and cancellation of licence granted:

(1) The Controller or such other officer authorized by him on behalf may, if he has any reasonable cause to believe that the holder of any licence issued, renewed or continued under this Act has made any statement in, or in relation to, any application for the issue, renewal or continuance of the licence, which is incorrect or false in any material particular or has contravened any provision of the Act or any rule or order made there under, suspend such licence, pending the completion of any inquiry against the holder of such licence:

Provided that no such licence shall be suspended unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed

action:

Provided further that where the inquiry referred to in this sub-section is not completed within a period of three months from the date of suspension of a licence, such suspension shall, on the expiry of the period aforesaid, stand vacated.

(2) The Controller such other officer authorized by him on behalf may, if he is satisfied, after making such inquiry as he may think fit, that the holder of a licence has made a false or incorrect statement of the nature referred to in sub-rule (1), or has contravened any law or order referred to in that sub-section, cancel such licence:

Provided that no such licence shall be cancelled unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action.

- (3) Every person whose licence has been suspended shall, immediately after such suspension, stop functioning as such licencee and shall not resume business as such licencee until the order of such suspension has been, or stands, vacated.
- (4) Every licencee whose licence has been suspended or cancelled shall, after such suspension or cancellation, as the case may be, surrender such licence to the authority by which such licence was issued.
- (5) Every licencee whose licence has been cancelled shall, within a period of thirty days from the date of such cancellation, or within such further period, not exceeding three months from such date, as the Controller or such other officer authorized by him on behalf may, on sufficient cause being shown, allow, dispose of the weights or measures which were in his possession, custody or control on the date of such cancellation and in the event of his failure to do so, the Controller or any other officer authorized by him, in writing, in this behalf, may seize and dispose of the same and distribute the proceeds thereof in such manner as may be prescribed.
- 13. **Records to be maintained by manufacturers, etc -** Every manufacturer or repairer of, or dealer in weight or measure licenced under the Act and these rules shall maintain records and registers in the appropriate form set out in Schedule VII and also submit such periodical report / returns as may be specified.

Verification and inspection of weights or measures –

(1) Every person using any weight or measure in any transaction or for protection shall present such weight or measure for verification / re-verification, at the office of the Legal Metrology Officer or at such other place as the Legal Metrology Officer may specify in this behalf on or before the date on which the verification falls due:

Provided that where any weight or measure is such that it cannot, or should not be moved from its location, the person using such weight or measure shall report to the Legal Metrology Officer at least thirty days in advance of the date on which the verification falls due.

- (2) Where any weight or measure is such that it cannot, or should not, be moved from it's location, Legal Metrology Officer shall take necessary steps for the verification of such weight or measure at the place of its location.
- (3) For the verification of weight or measure referred to in sub-rule (2) the user shall provide such facilities as may be specified by the Controller.
- (4) Every weight or measure presented for verification shall be complete in itself.
- (5) Every weight or measure shall be verified in a clean condition, and if necessary, the Legal Metrology Officer shall require the owner or user to make necessary arrangement for the purpose.
- (6) A Legal Metrology Officer may visit, as frequently as possible every premise within the local limits of his jurisdiction to inspect and test any weight or measure which is being or is intended or likely to be used in any transaction or for protection.
- (7) The legal metrology officer shall obliterate the stamp on any weight or measure, if it is found during inspection that:-
- (a) Any weight or measure which being due for re-verification has not been submitted for such re-verification.
- (b) Any weight or measure which does not conform to the Standards established by or under the Act.

Provided that where the legal metrology officer is of opinion that the defect or error in such weight or measure is not such as to require immediate obliteration of the stamp, he shall inform the user, of the defect or error found in the weight or measure and call upon user to remove the defect or error within such time, not exceeding eight days and shall-

- (i) if user fails to remove the defect or error within that period, obliterate the stamp, or
- (ii) if the defect or error is so removed as to make the weight or measure conform to the standards established by or under the Act, verify and stamp such weight or measure.

Explanation: The obliteration of the stamp on any weight or measure shall not take, away or abridge the power of the legal metrology officer to seize such weight or measure in accordance with the Provisions of the Act.

Stamping of weights or measures – (1) The Legal Metrology Officer shall stamp every weight or measure, if after testing and verification, he is satisfied that such weight or measure conforms to the standards established by or under the Act, with a stamp of uniform design, issued by the Controller, which shall indicate the number allotted for administrative purpose to the Legal Metrology Officer by whom it is stamped.

Provided that if by reason of the size or nature of any weight or measure it is not desirable or practicable to put a stamp thereon, the Legal Metrology Officer shall take such action as may be directed by the controller by a general or a special order in writing.

(2) The Legal Metrology Officer shall also mark the year and its quarter of stamping on every verified weight or measure except when the size or nature of such weight or measure makes it impracticable.

Explanation — A year shall be deemed to consist of four quarters of which first quarter shall be of the months of January, February and March which shall be marked as A; second quarter shall be of the months of April, May and June which shall be marked as B, third quarter shall be of the months of July, August and September which shall be marked as C and fourth quarter shall be of the months of October, November and December which shall be marked as D.

- (3) On completion of verification and stamping the Legal Metrology Officer shall issue a certificate of verification in the form set out in Schedule VIII.
- (4) Where a certificate of verification is lost or destroyed, the holder of the certificate of verification shall forthwith apply to the Legal Metrology Officer who had issued the certificate, for the issue of a duplicate certificate, of verification. Every such application for the issue of a duplicate certificate shall be accompanied by a fee of rupees ten.
- (5) On receipt of an application under sub-rule (4), the Legal Metrology Officer shall issue to the applicant a duplicate copy of the certificate of verification marked 'DUPLICATE'.
- 16. Fee for verification (1) Fees payable for verification and stamping of weight or measure at the office or camp office of the Legal Metrology Officer shall be as specified in Schedule IX.
 - (2) If, at the request of the user of weight or measure, verification is done at any premises other than the office or camp office of the Legal Metrology Officer, an additional fee shall be charged at half the rate specified in the Schedule IX and the user of the weight or measure shall pay the expenses incurred by the Legal Metrology Officer for visiting the premises including the cost of transporting and handling the Working Standard and other equipment subject to a minimum of rupees one hundred.

Provided that no additional fee shall be charged for verification and stamping of weights and measures in situ of,-

- (i) vehicle tanks for petroleum products and other liquids, Meter for Liquids Other than Water (Fuel Dispenser, Liquid Petroleum Gas, Milk Dispensers), Compressed Natural Gas Dispensers, Non-automatic Weighing Instruments like weighbridges, platform machines, crane scale, Automatic Gravimetric Filling Instruments, Automatic Railweighbridge, Discontinuous Totalizing Automatic Weighing Instruments, and such other weight or measure which cannot, and should not be moved from its location;
 - (ii) Weight or measure in the premises of manufacturer or dealer of such weight or measure.
 - (3) If a weight or measure is presented to the Legal Metrology Officer for re-verification after expiry of the validity of the stamp, an additional fee at half the rates specified in Schedule IX shall be payable for every quarter of the year or part thereof.
 - (4) Full fee shall be payable for re-stamping any weight or measure held in stock with manufacturer or dealer within the period specified, as specified in Legal Metrology(General) Rules, 2011 from the date on which it was last stamped, provided that the original stamp was not obliterated
 - (5) A weight or measure which on verification/inspection is found to be incorrect shall be returned to the person concerned for adjustment informing him, in a proforma specified by the Controller, of the defects found in the weight or measure, and calling upon him to remove the defects within a period not exceeding seven days. When the necessary adjustment has been carried out, such weight or measure shall be verified on payment of the fees specified in schedule IX and if found correct shall be stamped.
- 17. Collection of fees and deposit into the Treasury (1) Before commencing the work of verification or re-verification, the Legal Metrology Officer shall inform the person concerned of the fees payable by him and shall receive the same in the manner as authorized by the controller and issue a receipt on the form approved by the Controller, one copy of such receipt being kept on record.

Provided that fees payable by a department of the Central or State Government under these rules may be realized in such manner as may be directed by the Controller.

- (2) The Legal Metrology Officer shall maintain a register, in the form approved by the Controller, which shall be written up from day-to-day and shall show the amount of fees and other charges collected during the day.
- (3) All payment received by the Legal Metrology Officer during the week shall be paid into the Government Treasury under the appropriate "Head of Account" on such dates or days as may be specified by the Controller from time to time, and a receipt thereof be obtained and an intimation to that effect be sent to the Controller or other officer authorized by him in this behalf.

- Disposal of seized weights, measures, etc. -(1) any un-verified weight or measure shall be returned to the person from whom such weight or measure was seized if that person gets the same verified and stamped, within fifteen days of the return, on payment of the prescribed fee including the additional fee payable for undertaking re-verification after the expiry of the validity of the stamp.
 - (2) Any weight or measure or document or thing or goods seized and detained under sections 15 of the Act, which is to be the subject of proceedings in a court shall be produced by the legal metrology officer before the court shall after conclusion of the proceedings, be taken possession of by the legal metrology officer and dealt with in accordance with the orders of the court:

 Provided that in the absence of the orders of the court, weight or measure or document or thing or goods shall be deal with as the controller may be special order direct and the material thereof shall be sold and the proceeds credited to the Government.
 - (3) If any goods, seized under sections 15 of the Act. are subject to speedy or natural decay, the legal metrology officer shall have the goods weighed or measured on a verified weighting or measuring instrument available with him or nearest the place of offense and enter the actual weight or measure of the goods in a form specified by the controller for this purposes, and shall obtain the signature of the trader or his agent or such other person who has committed the offence. The goods in question shall be returned to the trader or the purchaser as the case may be:

Provided that if the trader or his agent or the other person (who has committed the offence) refuses to sign the form, the legal metrology officer shall obtain the signature of not less than two persons present at the time of such refusal by the trader or his agent or other person. in the case of goods returned to the traders he shall give an undertaking that he shall not sell the defective goods without rectifying the defects thereon.

(4) Where the goods seized under sub-section (1) of Section 15 of the Act are contained in a package and the package is false or does not conform to the provisions of the Act or any rules made there under and the goods In such package are subject to speedy or natural decay, the legal metrology officer so far as may be, may dispose of the goods in such package in accordance with the provisions of subrule (3).

Provided that the controller shall be the final authority to decide whether the goods seized and detained are subject to speedy or natural decay.

- (5) Where the goods seized under sub-section (1) of Section 15 of the Act are not subject to speedy or natural decay, the legal metrology officer may retain the package for the purpose of prosecution under this Act after giving the trader or his agent or the other person (who has committed the offence) a notice of such seizure.
- (6) The goods referred under sub-rule (4) &(5) which are not to be the subject of proceedings in a court, shall after the expiry of sixty days of its seizure, be so dealt with as the Controller may by special order direct.

- Validity of weights or Measures duly stamped- (1) A weight or measure which is, or is deemed to be, duly verified and stamped under this Rule shall be deemed to 19. conform to the standards established by or under the Act at every place within the State in which it is stamped unless it is found on inspection or verification that such weight or measure has ceased to conform to the standards established by or under the Act.
 - (2) No weight or measure which is, or is deemed to be, duly verified and stamped under this Act shall require to be re-stamped merely by reason of the fact that it is being used at any place within the State other than the place at which it was originally verified and stamped: Provided that where a verified weight or measure, installed at one place is dismantled and re-installed at a different place, such weight or measure shall not be

put into use unless it has been duly re-verified and stamped, notwithstanding that

periodical re-verification of such weight or measure has not become due.

(3) Where a verified weight or measure has been repaired, whether by a licenced repaired or by the person owning and possessing the same, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

- Provision of supply of Working/Secondary Standards, equipment, etc. to the Legal Metrology Officer - (1) Every Legal Metrology Officer shall be 20. provided with Working /Secondary Standards weights, Working/Secondary Standard balances, and such other equipment includes weighing and measuring devices as may be approved by the Controller from time to time.
 - Every Legal Metrology Officer shall be provided with such dies, punches, paper seal / sticker and such other equipment as may be necessary for affixing the verification stamp, the design and number of which are to be approved by the Controller.
 - (3) Every Legal Metrology Officer shall be provided with punches of suitable sizes of eight-pointed star as shown below for obliterating stamps.



Provisions relating to use of weights measure, etc -(1)person Every using a beam scale in any transactions in his premises shall suspend the same to a 21. stand or to a chain by a hook:

Provided that this sub-rule shall not apply to itinerant vendors.

- (2) Every weight or measure shall be used in a clean condition and in proper lighting arrangement
- (3) Any weight or measure, which has been verified and stamped in situ, shall not be dismantled and removed from its original site without prior intimation to the Controller or other person authorized by him in this behalf.

(4) To ensure a proper check of the accuracy of a weighing instrument the user shall keep at the site of each weighing instrument duly verified and stamped weights equal to one-tenth of the capacity of the instrument one tonne and consumer can also check the accuracy of the weighing instrument.

Provided that the Controller may specify the total number of verified and stamped weights to be maintained in trade premises where the number of weighing instruments are more than one.

- (5) To ensure proper delivery of the petrol / diesel pumps, the retail dealer of the pump shall keep a verified 5 litre/10litre capacity measure in his premises and check the out put from the pump every day to ensure its correct delivery. In case of any short delivery the dealer shall stop the delivery through the pump immediately and inform the legal metrology officer concerned to recalibrate the pump.
- Certificate of verification to be exhibited The person to whom a certificate of verification is issued shall exhibit the same in a conspicuous place in the premises where the weights, measures or weighting or measuring instruments to which the certificate relates are used:

Provided that in the case of itinerant vendor, the certificate shall be kept with the person:

Provided further that in the case of vehicle tank, the certificate of verification shall be kept with the vehicle.

- Penalty for contravention of rules Whoever contravenes any provision of these rules, for the contravention of which no punishment has been separately provided in the Act, shall be punished with fine, which may extend to five thousand rupees. Whenever rules are in conflict with the provisions of the Act, the Act will prevail the rules.
- Form of appeal (1) Every appeal under the Act and these rules shall be preferred in the form set out in schedule X, and shall be accompanied by a copy of the order appealed against.
 - (2) An application for appeal to State Government shall be accompanied by fee of Rs. 500 and for appeal to Controller shall be accompanied by fee of Rs. 200 paid either by cash or by affixing court fee stamp for the said value as the case may be.
- 25. Fee for compounding of offences- The fee for compounding of offences committed under the Act shall be as prescribed in Schedule XI.

1-	Excer	CHEDULE - I (See Rule 10) ptions referred to in Rule 10 s may be sold by weight, measure or number as shown
		TABLE
Sr. N	o. Commodity	Whether declaration to be expressed in terms of weight, measure or number or two or more of them.
(1)	(2)	(3)
1-	Aerosol products	* 1 .
2-	Acids in liquid form	weight
3-	Compressed or liquefied	weight or Volume
	gas (but not liquefied petroleum gas	weight and equivalent volume at stated temperature and pressure
4-	Butter (incl. peanut butter), cheese, curd, ghee	weight
5-	Electric cables	
6-	Electric wire	length or weight
7-	Fencing wire	length or weight
8-	Hair oil, un perfumed	length or weight
9-	Fruits and vegetables	weight or volume
10-	Furnace oil	number or weight
11-	Linseed oil and other	weight or volume
12-	vegetable oils	weight or volume
3-	Heavy residual fuel oil	weight
	Industrial diesel fuel	volume
4-	Honey, malt extract, golden syrup treacle	weight
5-	ice cream and other similar	and the
	frozen products	weight or volume
6-	Liquid chemicals	and the
7-	Liquid petroleum gas	weight or volume
8-	Nails, wood screws	weight
9-	Paint (other than paste paints	number or weight
	or solid paint), varnish and	volume
	varnish stairs, enamels	
0-	Papad	number and weight
1-	Paste paint, solid paint	weight
2-	Ressogulla, Gulabjamun and other sweet preparations	weight
3-	Ready made garments	Dumahan and 1
1-	Sauce, all kinds	number and size
5-	Tyres and tubes	weight
5-	Yarm	number Waight as best 1 . C
		Weight or length of yarn

SCHEDULE - II "A"

[See rule 11 (1)] Form – LM – 1

[Application form for licence as manufacturer of weights & measures under the Legal
Metrology Act, 2009]

To be filled by the Comments of the Applicant inspection officer (1) (2) (3) Name of the manufacturing concern for which licence 1. is desired. Complete address of the concern. Whether premises 2. are owned/rented/taken on lease/leave licence, duly supported by documents. Date of Establishment of workshop/factory. . 3. Name (s) and address (s) along with their father's/ 4. husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company The date and current registration number of factory/ 5. shop/ establishment/ Municipal Trade licence. Nature of manufacturing activities at present. 6. The type of weights and measures proposed to be 7. manufactured viz: (i) Weights (ii) Measures (iii) Weighing Instruments Measuring Instruments with details in each case. (iv) The number of persons employed/proposed to be employed 8. Skilled (i) (ii) Semi-skilled (iii) Unskilled (iv) Specialist trained in the line The monogram or trade mark intended to be Imprinted 9. on weights and measures to be manufactured. Details of machinery, tools accessories, owned and 10. used for manufacturing weights measures etc. Details of foundry/workshop facilities arranged. 11. Whether ownership, long term lease etc. Facilities of steel casting and hardness testing of 12. Vital parts etc or other means. Availability of electric energy. 13. Details of loan received from Government or financial 14. Institution. If so, give details. 15. Name of bankers, if any.

16.	VAT/ Sales Tax Registration Number/CST Number	r/
17.	Professional Tax registration Number/IT Number. Have you applied previously for a manufacturer's	
18.	licence? If so, when and with what results? (a) Whether the item (s) proposed to be	
	manufactured will be sold within the State out side the state or both.	or
	(b) Details of Model Approval received from	
	Government of India;	
	(c) When can you produce	
	for inspection samples of your products for licence is desired?	which
	To be certified by the appl	licant (s)
Lega admi	Certified that I/We have read the Legal Metro al Metrology (Enforcement) Rules, 2011 and agre inistrative orders and instructions issued or to be issue	e to abide by the same and also the
requi	I/We agree to deposit the Scheduled licence ired to do so by the Licencing Authority.	fees with Government as soon as
	All the information furnished above is true to the	best of my/our knowledge.
Place	e:	
Date		Signature and Designation
	To be filled in by Departmental Officer o	f the State Government
Date	of Receipt of Application:	
	al Number of application:	
Date	of inspection:	
Reco	ommendation of Inspecting Officer:	
Place	e:	
Date	Signature a	nd Designation of Inspecting Officer
	Final orders of Licensing A	authority
Licer	nce granted / refused :	
Licer	nce Number :	
Valid	d till:	
Place		
Date		Signature and Designation

SCHEDULE – IIA [Sec rule 11 (1)] Form LR – 1

[Application for licence as repairers of Weights & Measures under the Legal Metrology Act, 2009]

To,

		To be filled by the applicants 2	Comments of the inspecting officer 3
1.	Name of the concern seeking the licence.		
2.	Complete address of the workshop.		
3.	 (a) Whether premises are owned/rented/ lease dully supported by documents. 	taken. on	
	(b) Date of establishment.		
4:	Name (s) and address (s) along with their f husband's name of proprietor (s) and/or Par	rtners and	
	Managing Director (s) in the case of Limite		
5.	Number and date of shop/establishment/cu	rrent	
	Municipal Trade Licence.		
6.	Professional Tax/IT Tax registration Numb		
7.	The type of weights and measures proposed	d to repaired.	
8	Area in which you wish to operate.		
9.	Previous experience in the line.		
10.	Number of skilled staff employed or propo	sed to be	
	employed:		
	(i) Skilled		
	(ii) Semi-skilled		
	(iii) Unskilled		
	(iv) Employees trained in the line		
11.	Details of machinery/tools/accessories avail	lable.	
12.	Availability of electric energy.		
13.	Have you sufficient stock of loan/test weig Give details.	hts. etc.?	
14.	Have you applied previously for a repairer's lf so, When and with what results?	s licence?	
	To be certified by	the applicant(s	3)
Lega	Certified that I/We have read the Legal Metrology (Enforcement) Rules, 2011 a nistrative orders and instructions issued or to	nd agree to abid	de by the same and also the
requi	I/We agree to deposit the Scheduled red to do so by the Licensing Authority.		
	All the information furnished above is tru	e to the best of	my/our knowledge.
Place	:		
Date	:		Signature and Designation

Serial Date	To be filled in by Departmental Office of Receipt of Application: Number of application: of inspection: mmendation of Inspecting Officer:	r of the Sta	nte Government
Place			
Date	: Signatur	re and Desig	gnation of Inspecting Officer
	Final orders of Licencin	g Authori	ty
	ce granted/refused:		
licen	ce Number :		
Valid	till:		
Place	:		***************************************
Date			Signature and
Desi	gnation		
	SCHEDULE - I		
	Form LD-1		
ΓΔ	application Form for Licence as Dealers in W		Measures under the Legal
Ĺ	Metrology Act, 2	2009]	
To,			
		C11- 4 1-	C
	To	e filled by	Comments of the
		applicant	inspecting officer
1.		applicant 2	inspecting officer
	Name of the establishment/shop/person seeking	applicant 2	inspecting officer 3
1. 2. 3.	Name of the establishment/shop/person seeking licence.	applicant 2	inspecting officer 3
2.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or	applicant 2 g the	inspecting officer 3
2.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite	applicant 2 g the r partners ed company	inspecting officer 3
2.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of cu	applicant 2 g the r partners ed company	inspecting officer 3
2. 3. 4. 5.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of curshop/establishment/Municipal Trade licence.	applicant 2 g the r partners ed company	inspecting officer 3
2. 3. 4.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proportions.	applicant 2 g the r partners ed company	inspecting officer 3
2. 3. 4. 5.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limits Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proporto be sold at present. Registration Number of VAT/CST/Sales Tax/F	g the r partners ed company	inspecting officer 3
2.3.4.5.6.	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proport to be sold at present.	g the r partners ed company irrent osed Professional	inspecting officer 3
 2. 3. 4. 5. 6. 7. 	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proporto be sold at present. Registration Number of VAT/CST/Sales Tax/FTax/Income Tax. Do you intend to import weights, etc. from placoutside the State/Country? If so indicate source	applicant 2 g the r partners ed company urrent osed Professional ces es of	inspecting officer 3
 2. 3. 4. 5. 6. 7. 	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proporto be sold at present. Registration Number of VAT/CST/Sales Tax/FTax/Income Tax. Do you intend to import weights, etc. from plant	applicant 2 g the r partners ed company urrent osed Professional ces es of	inspecting officer 3
 2. 3. 4. 5. 6. 7. 	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limite Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proporto be sold at present. Registration Number of VAT/CST/Sales Tax/FTax/Income Tax. Do you intend to import weights, etc. from placoutside the State/Country? If so indicate source supply. (Give details of manufacturer's trade monogram and his licence number) and provide	applicant 2 g the r partners ed company arrent osed Professional ces es of ark/	inspecting officer 3
 2. 3. 4. 5. 6. 7. 	Name of the establishment/shop/person seeking licence. Complete address of the establishment etc. Date of establishment. Name (s) and address (s) of proprietors and / or and Managing Director (s) in the case of Limits Number and date of Registration Number of cushop/establishment/Municipal Trade licence. Categories of weights and measures sold/proporto be sold at present. Registration Number of VAT/CST/Sales Tax/FTax/Income Tax. Do you intend to import weights, etc. from planoutside the State/Country? If so indicate source supply. (Give details of manufacturer's trade measures)	applicant 2 g the r partners ed company urrent osed Professional ces es of tark/ le Measures, if	inspecting officer 3

 Have you applied previously for a de either in this State or elsewhere? It 	
To be certified	d by the applicant(s)
Legal Metrology (Enforcement) Rules, 2 administrative orders and instructions issue I/We agree to deposit the Sched required to do so by the Licensing Authority	luled licence fees with Government as soon as
Place:	

Date:	Signature and Designation
To be filled in by Departmen	tal Officer of the State Government
Date of Receipt of Application:	or of the state dovernment
Serial Number of application:	
Date of inspection:	
Recommendation of Inspecting Officer:	
Place:	
Date:	Signature and Designation of Inspecting Officer
	organism of mappeding officer
Final orders of	Licensing Authority
licence granted/refused:	
licence Number :	
Valid till:	
Place:	
Date:	Signature and
Designation	6

SCHEDULE-IIB

[See rule 11 (2)] Form LM-2

|Application for renewal Licence as Manufacturer of Weights & Measures under the Legal Metrology Act, 2009|

To,			
	1	To be filled by the applicants	Comments of the inspecting officer 3
1.	Name and complete address of the moncern for which renewal of licence	-	
2.	Manufacturing Licence No.	715 4051104.	***************************************
3.	Name (s) and address (s) along with	their father's/	
	husband's name of proprietor (s) and	or Partners and	
	Managing Director (s) in the case of	Limited company.	
4.	 (a) Type of weights and measures manufactured as per licence gr 		
	(b) Do you propose any change.		***************************************
5.	The monogram or trade marks used	on weights and	
	measures manufactured by you.		
6.	Details of workshop facilities availab		
7.	Details of production and sales in the		
8.	Number and date of shop/establishm	ent Registration No.	
9.	Registration Number of VAT/Sales Tax/Income Tax.	Fax/CST/Professional	
	To be certifie	d by the applicant (s)
admi	Certified that I/We have read the I clogy (Enforcement) Rules, 2011 nistrative orders and instructions issue I/We have deposited the Schedules) to the Sub-Treas riginal challan is enclosed.	and agree to abide ad or to be issued there led licence fees of R	by the same and also the under. (Rupees
	All the information furnished above	e is true to the best of	my/our knowledge.
Place			***************************************
Date	•		Signature and Designation

SCHEDULE- IIB

[See rule 11 (2)] Form LR-2

[Application for renewal Licence as repairer of Weights & Measures under the Legal Metrology Act 2009]

Tax/Income Tax. 6. (a) The Type of weights and measures repaired as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) (Ruped Legal Metrology) (Ruped Legal Metrology) (Ruped Legal Metrology) (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) (Ruped Legal Metrol		1	To be filled by the applicants 2	Comments of the inspecting officer 3
person seeking renewal of the licence. 2. Repairer's Licence Number. 3. Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company. 4. Registration Number and date of current shop/ establishment/Municipal Trade Licence. 5. Registration Number of VAT/ Sales Tax/CST/Professional Tax/Income Tax. 6. (a) The Type of weights and measures repaired as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Licence fees of Rs.) All the information furnished above is true to the best of my/our knowledge. Place:		N		
2. Repairer's Licence Number. 3. Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company. 4. Registration Number and date of current shop/ establishment/Municipal Trade Licence. 5. Registration Number of VAT/ Sales Tax/CST/Professional Tax/Income Tax. 6. (a) The Type of weights and measures repaired as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped	1.		ring concern/	***************************************
Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company. Registration Number and date of current shop/ establishment/Municipal Trade Licence. Registration Number of VAT/ Sales Tax/CST/Professional Tax/Income Tax. (a) The Type of weights and measures repaired as per licence granted. (b) Do you propose any change. Area in which you are operating. Have you sufficient stock of loan/test weights, etc.? Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Rupeed Licence fees of Rs.) (Rupeed Licence fees of Rs.) (Rupeed Licence fees of Rs.) All the information furnished above is true to the best of my/our knowledge.	~			
husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company. 4. Registration Number and date of current shop/ establishment/Municipal Trade Licence. 5. Registration Number of VAT/ Sales Tax/CST/Professional		•	· C-11-1	
Managing Director (s) in the case of Limited company. 4. Registration Nümber and date of current shop/ establishment/Municipal Trade Licence. 5. Registration Number of VAT/ Sales Tax/CST/Professional	3.			•••••
4. Registration Number and date of current shop/ establishment/Municipal Trade Licence. 5. Registration Number of VAT/ Sales Tax/CST/Professional				
establishment/Municipal Trade Licence. 5. Registration Number of VAT/ Sales Tax/CST/Professional				
Tax/Income Tax. (a) The Type of weights and measures repaired as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) to the Sub-Treasury/ Bank on and the original challan is enclosed. All the information furnished above is true to the best of my/our knowledge.	4.	Registration Number and date of curren	t shop/	
Tax/Income Tax. 6. (a) The Type of weights and measures repaired as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) to the Sub-Treasury/ Bank on and the original challan is enclosed. All the information furnished above is true to the best of my/our knowledge. Place:				
as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) (Rules) (Rule	5.	Registration Number of VAT/ Sales Tax	k/CST/Professional	***************************************
as per licence granted. (b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) (Ruped Legal Metrology) (Ruped Legal Metrology) (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology) (Ruped Legal		Tax/Income Tax.		
(b) Do you propose any change. 7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology (Ruped Legal Metrology (Ruped Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology	6.	(a) The Type of weights and measure	s repaired	
7. Area in which you are operating. 8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs		as per licence granted.		
8. Have you sufficient stock of loan/test weights, etc.? 9. Please give details with particulars of stamping. To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs. (Ruped Legal Metrology Act, 2009 and the Manipur Legal Metrology Act, 2009 and the Metrology	2.	(b) Do you propose any change.		
To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs	7.	Area in which you are operating.		
To be certified by the applicant (s) Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs	8.	Have you sufficient stock of loan/test w	eights, etc.?	
Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs	9.	Please give details with particulars of st	amping	
Certified that I/ We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs				
Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under. I/We have deposited the Scheduled licence fees of Rs		To be certified b	y the applicant ((s)
the original challan is enclosed. All the information furnished above is true to the best of my/our knowledge. Place:	Me	rology (Enforcement) Rules, 2011 and	agree to abide	by the same and also the
the original challan is enclosed. All the information furnished above is true to the best of my/our knowledge. Place:		I/We have deposited the Scheduled	licence fees of R	ks (Rupee
Place:	the) to the Sub-Treasury		
Place:		All the information furnished above is	s true to the best of	my/our knowledge.
	Pla	ce:		

SCHEDULE- IIB

[See rule 11 (2)]

Form LD-2

[Application for renewal Licence as Dealer in Weights & Measures under the Legal Metrology Act 2009]

Name of the establishment/shop	Ingreen seeking the	
Name of the establishment/shop	Inarcon seeking the	
1 -Clinonoo	person seeking and	
renewal of licence.		
Dealer's Licence Number.		
Date of establishment.	with their father's/	
Name (s) and address (s) along husband's name of proprietor (s	and/or Partiters and	
Managing Director (s) in the ca	ise of Limited company.	
Registration Number and date	of shop/establishmenv	
Aumicinal Trade Licen	ce.	
· Cinhte and mas	cures soid at Dieseill.	***
 Registration Number of VAT/ Tay/Income Tax. 	CST/Sales Tax/Professiona	
8. Are you intending to import w from places outside the State/6	Country? If so, mulcate	
sources of supply from the Sta	ite (s)/Country (s).	
(Give details of manufacturer	s trade mark/ monogram	
and his licence number.)		*
and his necessary		
To be a	ertified by the applicant	t (s)-
10 be c	er timed by the app	and the Manipur Legal
Metrology (Enforcement) Rules, administrative orders and instruction I/We have deposited the) to the Su	ons issued or to be issued the	Rs (Rupee

Place:		Signature and Designation

SCHEDULE - III

[See rule 11 (3)] Licensing Forms FORM LM-3

Government of --OFFICE OF THE CONTROLLER OF LEGAL METROLOGY

	Licen	ce to	manufacture,	weights,	measures,	weighing or measuring	
	nonts.					Year	
Licenc	ce No		·			real	
1 -	The (Nam	Controlle ne and	er of Legal me address of p	trology her	eby grants to arties) a li	cence to manufacture the	
follow							
			ant are licence	d to be mat	uitactured D	ng instruments or measuring y the party).	
2-	The	licence	is valid for th	ne party na	med above	in respect of his workshop	
3-	This	licence i	s valid from .		to		
4-	The	manufac	turer shall con	mply with t se, his licen	he condition ice is liable	to be cancelled.	
5-	The	trade ma	rk monogram	being used	by the man	ufacturer is as under.	
						(Signature)	
						Controller of legal Metrology	
		(Seal)			Govt. of	
Date							
Place				tale alema	sames of all	names of all persons having	
Note:	: In the	case of	firm, its nam	e with the i	names of an	names of all persons having	
	inter	rest in th	e business sho	outd be give	ii iii paragra	pii	
*							
			CON	DITIONS C	F LICENCE	E	
1.	The	person in	whose favour	this licence i	s issued shall	l	
	(a)	Comply in force	with all the re	elevant provi	sions of the	Act and Rules for the time being	
	(b)	the Rul	es amended fro	m time to tir	ne;	t of the provisions of the Act. or	
	(c)	relates;				rt of the premises to which it	
	(d)	Contro	ller of legal me	trology;		ons that may be given by the	
	(e)	Licence	e;			business and/ or cancellation of	
	(f)	Present may be	the weights, i	and meant f	eighing or m or use within	easuring instruments as the case the State, to the legal metrology	;

officer for verification and stamping before sale;

- Submit the application for renewal of this licence as required under the rules (g) within thirty days of expiry of the validity of the licence.
- Every condition prescribed after the issue of this licence shall if notified in the 2. Official Gazette, be binding on the persons to whom the licence has been granted.

Renewal entries

Current No Date	Current No Date
Renewed for	Renewed for
Seal Controller of Legal Metrology	Seal Controller of Legal Metrology
Current No Date	Current No Date
Renewed for	Renewed for
Seal Controller of Legal Metrology	Seal Controller of Legal Metrology
Current No Date	Current No Date
Renewed for	Renewed for
Seal Controller of Legal Metrology	Seal Controller of Legal Metrology

SCHEDULE-III

[See rule 11 (3)] Licencing Forms FORM LR-3

GOVERNMENT OF ---OFFICE OF THE CONTROLLER OF LEGAL METROLOGY LICENCE TO REPAIR WEIGHTS, MEASURES, WEIGHING INSTRUMENTS OR MEASURING INSTRUMENTS

Licence	No	Year
	The Controller of legal metrology hereby grants to	e following:-
2- located	The licence is valid for the party named above in respect	et of his workshop

located at

3-	This licence is valid from to
4-	The manufacturer shall comply with the conditions noted below. If he fails to comply with
	anyone of these, his licence is liable to be cancelled.
5-	The trade mark monogram being used by the manufacturer is as under.
	(Signature)

	Controller of legal Metrology
(Seal)	***************************************
Date	
Place	

Note: In the case of firm, its name with the names of all names of all persons having interest in the business should be given in paragraph 1.

CONDITIONS OF LICENCE

- 1. The person in whose favour this licence is issued shall. -
 - (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act. or the Rules amended from time to time;
 - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the Controller of legal metrology;
 - (e) Surrender the licence in the event of closure of business and/ or cancellation of Licence;
 - (f) (i) Present the weights, measures, weighing or measuring instruments as the case may be duly repaired to the legal metrology officer for under taking verification and stamping before delivery to the user.
 - (ii) In the case of weights, measures weighing or measuring instruments, if they are serviced/repaired before the date on which the verification falls due and where, in the process and verification stamp of the legal metrology officer is defaced, removed or broken, they shall be presented duly repaired to the legal metrology officer for re-verification and stamping before delivery to the user.
 - (g) Submit the application for renewal of this licence as required under the rules within thirty days of expiry of the validity of the licence.

 Every condition prescribed after the issue of this licence shall, if notified in the Official Gazette, be binding on the persons to whom the licence has been granted."

Renewal Entries

Current No Date	Current No Date
Renewed for	Renewed for
Seal	Seal
Controller of Legal Metrology	Controller of Legal Metrology
Current No Date	Current No Date
Renewed for	Renewed for
Seal	Seal
Controller of Legal Metrology	Controller of Legal Metrology

Schedule -III [See rule 11 (3)] Licencing form FORM - LD- 3

Government of
Office of the controller of legal metrology
Licence to a dealer in weights, measures, weighing instruments or measuring instruments

Lic	cence No	Year
1-	(Name and address of party or p	y hereby grants to
2-	The licence is valid for the party	named above in respect of his premises located
	at	
3-	This licence is valid form	To
4-	The dealer shall comply with with any one of those his licer	the conditions noted below. If he fails to comply ace is liable to be cancelled.
	(Seal)	(Signature)
Dat	te	Controller of Legal Metrology
Pla	ce	do námero ibu do ago do mos dardo que en o dordo en do do volvado que de resp que

Note: In the case of firm its name with the names of all persons having any interest in the business should be given in paragraph (1).

CONDITIONS OF LICENCE

- The person in whose favour this licence is issued shall. -
 - (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act. or the Rules for the time being in force;
 - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the Controller of legal metrology;
 - (e) Surrender the licence in the event of closure of business and/or cancellation of Licence;
 - (f) Submit the application for renewal of this licence as required under the rules within thirty days of expiry of the validity of the licence.
 - (g) Not sell or offer, expose or possess for sale any non-standard weight or measure.
 - Every condition prescribed after the issue of this licence shall, if notified in the Official Gazette, be binding on the persons to whom the licence has been granted.

Renewal Entries

Current No	Date	Current No Date
	Renewed for	Renewed for
Seal	Controller of Legal Metrology	Seal Controller of Legal Metrology
Current No	Date	Current No Date
	Renewed for	Renewed for
Seal	Controller of Legal Metrology	Seal Controller of Legal Metrology
Current No	Date	Current No Date
	Renewed for	Renewed for
Seal	Controller of Legal Metrology	Seal Controller of Legal Metrology

SCHEDULE – IV [See rule – 11 (4) & (5)]

Licencing and renewal fees for manufacturers, repairers of dealers of weights and measures

Issue of licence / renewal of licence to:

(i) Manufacturers	Rs. 500/-
(ii) Repairers	Rs. 100/-
(iii) Dealers	Rs 100/-

SCHEDULE-V

[See rule 11 (6)]

Government of
Office of Controller of Legal Metrology
Register of licenced manufacturers/ Repairers/ Dealers of weights, measures, weighing / measuring
instruments

Office of		
-----------	--	--

Licence Number	Date of issue/ renewal	Name and complete address of the manufacturer /repairer/ dealer	Place where workshop/ factory is situated	Articles to be manufactured/ repaired/ sold	Trade mark/ monogram being used	Orders regarding cancellation of licence	Result of appeal	Signature of competent authority	Rem Ark
1	2	3	4	5	6	7	8	9	10

Note: Column (4) does not apply to dealers, column (6) does not apply to repairers and dealers.

SCHEDULE VI

[See rule 11(8)]

Government of

Office of Controller of Legal Metrology Security deposit to be made by licencee repairer

Repairer of weights and measures including weighing

Rs. 200.00

and measuring instruments.

SCHEDULE - VII
[See rule 13]

FORM-LM-4

Register to be maintained by the manufacturers of weights and measurers.

1-	Name and address of the manufacturer
2-	Description of the weight or measure
3	(i) No, of the manufacturing licence
	(ii) Date on which the licence was issued
	(iii) Period of validity of the licence
4-	Particulars of order, if any, suspending or revoking
	the licence.

S.No.	previous month manufactured		manufactured	Sold wit	hin the state	
	,		during the month		No. of item sold	Dispatch voucher no. and date
1,	2	3	4	5	6	7

Sold outside the state		e the Dispatch Total sold voucher (6+9)		Balance (5-11)	Remarks
Name of the state	No. of items sold	no. and date			
8	9	10	. 11	12	13

Schedule – VII [See rule 13]

Form LR-4

Register to be maintained by the repairer in respect of weights, Measures

Name and address of the repairer Licence No......

	Date of Licensing						
S. No.	Date	Name of the user from whom received	Items and their Nos. booked for repair	Receipt No. and date of issue to the user			
1	2	3	4	5			

Amount of repairing charges	Amount of verification fee	Total amount charged	Date of return to the user	Remarks
6	7	8	9	10

Schedule – VII [See rule 13] LD-4

Register to be maintained by dealer in weights and measures.

1-	Name	and addre	ss of the	dealer				
2-	Descr	iption of th	e weight	or measure				
3-	(i)		De	aler		licence		No.
•••••	(ii)	Date	on	which	the	licence	· was	issued
4-						Revok		
5-	_	ory of weig		easure	••••••			•••••

Sr. No.	Month	from the previous month	Brought from within the state during the month	Brought from outside the state during the month	Total (3+4+5)
1	2	3	4	5	6

Sold wi	ithin the state	So	old outside the	state	Total	Balance	Remarks
No. of items sold	Dispatch voucher no. and date	No. of items sold	Dispatch voucher No. and date	Name of the state	sold (7+9)	(6-12)	
7	8	9.	10	11	12	· 13	14

Schedule – VIII [See rule 15 (3)] Government of ———— Office of the Controller, legal metrology, Certificate of verification

Name of Legal Metrology Officer
No
I hereby certify that I have this day verified and stamped / rejected the under
mentioned weights, measurers, etc.
Belonging to Locality

Quantity	Denor	nination _	1	Veighin	g instruments		Measuring Verification		Carriage,	
	Weights	Measures	Capacity	Class	Manufacturer	Туре	instruments	Fee Rs. p	conveyance adjusting charges etc.	
Ĭ.	2	3	4	5	6	7	8	9	10	

Total Rs deposited vide T. Receipt/ Money re	ceipt .No dated
Repaired by/ Used by	
(Signature)	
Next verification due on	Legal Metrology Officer
Note: - In the case of rejected weights, measures, etc	the legal metrology officer shal
give separate Certificate of rejection mentioning the	reasons of rejection against each
item.	

Schedule-IX

[See Rule 16 (1)]

Fee payable for verification and Stamping of Weights and Measures and Weighing and Measuring Instruments

1- (a) Bullion Weights:

Denomination	Fee per piece (Rs.)
(1)	(2)
10 Kg.	30.00
5 Kg.	20.00
2 Kg.	20.00
1 Kg.	20.00
500 g.	15.00
200 g.	15.00
100 g.	15.00
50 g.	15.00
20 g.	15.00
10 g.	15.00
5 g.	15.00
2 g.	15.00
1g	15.00

(b) Carat Weights:

(0)	
100g (500 c)	20.00
40g (200 c)	20.00
20g (100 c)	20.00
10g (50 c)	20.00
4g (20 c)	20.00
2g (10 c)	20.00
1g (5 c)	20.00
400mg (2 c)	20.00

200mg (1 c)	20.00
100mg (0.5 c)	20.00
40mg (0.02 c)	20.00
20mg (0.01 c)	20.00
10mg (0.05 c)	20.00
4mg (0.02c)	20.00
2mg (0.01 c)	20.00
lmg (0.005c)	20.00

(c) Cylindrical knob type weights:

Denomination	Fee per piece (Rs.)		
(1)	(2)		
10 Kg.	20.00		
5 Kg.	20.00		
2 Kg.	15.00		
1 Kg.	10.00		
500 g.	5.00		
200 g.	5.00 5.00 5.00		
100 g.			
50 g.			
20 g.	5.00		
10 g.	5.00		
5 g.	5.00		
2 g.	5.00		
lg	5.00		

(d) Sheet metal Weight (other than Bullion)

Denomination	Fee per piece (Rs.)	
(1)	(2)	
500 mg.	5.00	
200 mg.	5.00	
100 mg.	5.00	
50 mg.	5.00	
20 mg.		
10 mg.	5.00	
5 mg.	5.00	
2 mg.	5.00	
1 mg.	5.00	

(e) Iron hexagonal, knob type weights and parallelepiped weights:

Denomination	Fee per piece (Rs.)
(1)	(2)
50 Kg.	25.00
20 Kg.	20.00
10 Kg.	20.00
5 Kg.	20.00
2 Kg.	15.00
1 Kg.	10.00
500 g.	5.00
200 g.	5.00
100 g.	5.00
50 g.	5.00
20g	5.00
10g	5.00
5g	5.00
2g	5.00

lg lg	5.00

() Standard weights for testing of high capacity weighing machines:

Denominations	Fee corresponding to Max permissible relative error 0.5/10000 in Rs.	Fee corresponding to Max permissible relative error 3.3/10000, 1.7/10000 and 1.0/10000 in Rs.
100kg	75.00	50.00
200kg	150.00	100.00
500kg	300.00	200.00
1000kg	750.00	500.00
2000kg	1500.00	1000.00
5000kg	3000.00	2000.00

2- Capacity Measures:

Denomination	Fee per piece (Rs.)
(1)	(2)
100 litre and above	Rs. 50 for the 1st 100 litre plus Rs. 7 for every additional 100 litre or part thereof subject to maximum of Rs. 5000.
50 1	50.00
201	20.00
101	20.00
51	10.00
21	10:00
11	10.00
500 ml	10.00
200 ml	10.00
100 ml	10.00
50 ml	10.00

20 ml	10.00
10 ml	10.00
5 ml	10.00
2 ml	10.00
1 ml	10.00

3- Length Measures:

(a) Non-Flexible -

Denomination	Fee per piece (Rs.)
(1)	(2)
2 m.	10.00
1 m.	10.00
0.5 m.	20.00
1 m. graduated (at every cm)	20.00
0.5 m. graduated (at every cm)	20.00

(b) Fabric Plastic/ Woven/Steel tapes -

Accuracy Class	Fee per metre in Rs.
(1)	
Class-I	1.00
Class-II	1.00
Class-III	0.50

(c) Folding Scales -

Denomination	Fee per piece (Rs.)
(1)	(2)
1 m.	10.00
0.5 m.	10.00

(d) Surveying Chain -

Denomination	Fee per piece (Rs.)
(1)	(2)
30 m.	100.00
20 m.	100.00

4- Beam Scale Class A & B:

Denomination	Fee per piece (Rs.)
(1)	(2)
200 kg.	400.00
100 kg.	300.00
50 kg.	150.00
20 kg.	150.00
10 kg.	150.00
5 kg.	100.00
2 kg.	100.00
1 kg.	100.00
500 g and below	60.00

5- Beam Scales Class C& D:

Denomination	Fee per piece (Rs.)
(1)	(2)
1000 kg.	200.00
500 kg	200.00
300 kg	200.00
200 kg	100.00
100 kg	100.00
50 kg	20.00
20 kg	20.00
10 kg	20.00

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5 kg	15.00
2 kg	15.00
1 kg	15.00
500 g and below	10.00
300 g and below	

6- Non-Automatic Weighing Instruments - Mechanical (analogue) Class III & IIII:

400 t 300 t 200t	3000.00	
	3000.00	
150 t	2000.00	
	2000.00	
100 t	2000.00	
80 t	2000.00	
60 t	2000.00	
50 t		
40 t	2000.00	
30 t	2000.00	
25 t	2000.00	
20 t	2000.00	
15 t	2000.00	
10 t	1000.00	
5 t	500.00	
3 t	400.00	
	400.00	
2 t	300.00 300.00 300.00 200.00	
1500 kg		
1000 kg		
500 kg		
300 kg		
250 kg	200.00	
200 kg	100.00	
150 kg	100.00 100.00 100.00	
100 kg		
50 kg		
30 kg		
	60.00	
25 kg 20 kg	60.00	

15 kg	30.00
10 kg	30.00
5 kg	30,00
3 kg	30.00
2 kg	30.00
1 kg	15.00
500 g. and below	15.00

7- Non-Automatic Weighing Instruments - Electronic Class III & IIII:

400 t	4000.00
300 t	3000.00
200t	3000.00
150 t	2000.00
100 t	2000.00
8Q t	2000.00
60 t	2000.00
50 t	2000.00
40 t	2000.00
30 t	2000.00
25 t	2000.00
20 t	2000.00
15 t	2000.00
10 t	1000.00
5 t	1000.00
3 t	500.00
2 t	500.00
1500 kg	250.00
1000 kg	250.00
500 kg	250.00
300 kg	200.00
250 kg	200.00
200 kg	200.00
150 kg	200.00
100 kg	200.00
50 kg	200.00
30 kg	200.00

25 kg	200.00
20 kg	100.00
15 kg	100.00
10 kg	100.00
5 kg	100.00
3 kg	100.00
2 kg	100.00
1 kg	100.00
500 g. and below	100.00

8(i) Not Automatic Weighing instruments both mechanical and electronics class I & II:

Capacity	Fee (Rs.)
Exceeding 50 t	3000.00
Not exceed 50t but exceed 10t	2000.00
Not exceed 10t but exceed 1t	1000.00
Not exceed 1t but exceed 50kg	500.00
Not exceed 50kg but exceed 10kg	250.00
Not exceed 10kg	200.00

8(ii) Automatic Weighing Instrument:

Capacity	Fee in Rs.
Exceeding 100 t	4000.00
Not exceeding 100t but exceeding 50t	3000.00
Not exceeding 50t but exceeding 10t	2000.00
Not exceeding 10t but exceeding 1t	1000.00
Not exceeding 1t but exceeding 50kg	500.00
Not exceeding 50kg but exceeding 10kg	250.00
Not exceeding 10kg	200.00

9. Volumetric measuring instruments:

(a) Dispensing pumps each pump

Rs.1000.00 per unit

(b) Totalizing counter

Rs. 500.00 per unit

(c) Other instruments

Capacity

Exceeding 100 litre

Rs. 500 for the 1st 100 liters plus Rs. 250
for every additional 100 liters or part thereof

Not exceeding 100 litre but exceeding 50 litre

Not exceeding 50 litre but exceeding 20 litre

250.00

10- Flow meters:

Flow rate up to 100 litre/ min.

Not exceed 20 litre

Rs.2000.00

Above 100 litre/ min upto 500 litre/ min

Rs.3000.00

Above 500 litre /min.

Rs.5000.00

11- Linear Measuring Instruments:

Taxi, Autorishaw meters

Rs.100.00

Other meters

Rs.50 for the 1st 1000 m. or part there of

Plus Rs. 5.00 for every additional 100 m. or

200.00

part thereof

12- Clinical Thermometer

Rs. 0.50 per unit

13- Water meter

Rs. 25.00 per unit

14- Peg Measure:

30 ml	50.00
60 ml	50.00
100 ml	50.00

15. CNG Dispensers:

Rs. 1000.00 per unit

16. LPG Dispensers:

Rs. 1000.00 per unit

SCHEDULE -X

[See rule 24(1)]

Form of appeal against an order of a Legal Metrology Officer/ Controller Legal Metrology:-

- Name and address of the appellant
 No. and date of order of Legal Metrology Officer/ Controller of Legal Metrology against
 which the appeal is preferred.
 Whether the appellant desires to be heard in person or through an authorized
 representative.
 Grounds of appeal 2-
- 4-

SCHEDULE -XI [See rule 25]

Compounding fees for various offences

SI. No.	Section and nature of offence	Penal Section	Compounding fee
1	S. 8(3) Use of weight, measure or numeration other than the Standard weight, measure or numeration	25	Rs.2500.00
2	conforming to Standards	27	Rs.2000.00
3	S. 10 Transaction or dealing or contract in respect of goods etc, by weight, measure or number than prescribed.	28	Rs.1000.00
4	S. 11 Quote or make announcement or issue or exhibit of price list or changing of price than in accordance with standard unit of weight or measure or numeration.	29	Rs.1000.00
5	S. 12 Demanding or receiving any articles or thing on service in excess or less than the quantity specified by contract or agreement.	30	Rs.1000.00
6.	S. 17 Maintenance of records, registers by manufacturer, dealer or repairer and production of weight, measure document, register on demand	31	Rs.500.00
7	S.18(1) Compliance of declaration in respect of pre- packaged commodity by manufacturer/ dealer	36(1)	Rs. 2500.00
8	S. 18(1) Compliance of net quantity- requirement of pre- packaged commodity by manufacturer	36(2)	Rs.15000.00
9	S. 23 Manufacturer/ repair/ sale of weight or measure only with licence	45	Rs.5000.00
10	S. 23 Repair/ sale of weight or measure only with licence	46	Rs.2000.00
11	5.24 Use of verified weight or measure in transaction or protection	33	Rs.5000.00
12	S.33 Sale of weight or measure without verification	33	Rs.5000.00
13	S.34 Sale or delivery of commodities by non-standards weight or measure	34	Rs.2500.00
14	S.35 Rendering service by non-standard weight or measure	35	Rs.2500.00
15	S.47 Tampering with licence	47	Rs.5000.00
16	S. 53(3) Provision of any rule made under the Act	53(3)	Rs. 500.00

Y. DIMBAJIT SINGH, Under Secretary (CAF & PD), Covt. of Manipur.